



Region 4 Office



# Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)

**Regd. Post**

No. RPCB/RO Bundi/TI-248/ 2 334

Date: 14/03/2024

The Registrar General,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi  
Email:- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Subject:- Regarding Submission of action taken report in compliance of the order dated 05.12.2023 in OA No. – 618/2023 in the matter of Syed Amir Faruk V/s State of Rajasthan.

Sir,

With reference to above, please find enclosed herewith action taken report on behalf of Rajasthan State Pollution Control Board in compliance of the Hon'ble NGT order dated 05.12.2023 in OA No. – 618/2023 in the matter of Syed Amir Faruk V/s State of Rajasthan for necessary action please.

Regards,

Yours Faithfully,

Enclosed – As above

OIC & Regional Officer  
RPCB, Bundi

**Action taken report in compliance of Hon'ble NGT, Principal Bench, New Delhi order dated 05.12.2023 in the matter of Syed Amir Faruk Vs State of Rajasthan:-**

1. A petition was filed before Hon'ble NGT by Sayed Amir Faruk, resident of Tonk, Rajasthan with the plea that Banas River is flowing at some distance from Village Thikaria Tonk Rajasthan and the Sewage Treatment Plant which is set up outside the village is discharging the polluted water in the river as a result of which even the ground water in the area is contaminated and colour of the river water has turned black and river water has become unfit for drinking. It is also alleged that nearby ditches are filled with the sewage water damaging the environment.
2. The Hon'ble NGT vide order sheet 05.12.2023 directed Member Secretary, RSPCB to duly look into the grievance raised in the letter petition and take remedial action in accordance with law. Let the action taken report be submitted before the Registrar General of the Tribunal within three months by e-mail at [judicial-ngt@gov](mailto:judicial-ngt@gov).
3. In compliance of the directions of Hon'ble NGT vide order sheet dated 05.12.2023 Regional Office, Bundi has taken following actions:-
  - a) Consent to Operate application of Sewage treatment plant, Village – Soren, Tehsil -Tonk, District -Tonk was refused by the State Board vide letter dated 04.12.2023 (Copy enclosed Annexure-I) for following reasons:-
    - i. The OCEMS system is not working and data of the same is not being transmitted to the RSPCB server.
    - ii. Flow meter and PTZ camera have not been configured with RSPCB server yet.
    - iii. Cleaning of SBR tanks was being performed in unscientific manner and reason/response received for the same is unsatisfactory.
    - iv. Results of the monthly sampling of the STP outlet for the months of September, October, November, December of 2022, and January, February, March, April, May, June, July, August, September, October & November of 2023 did not confirm to the prescribed standards.
  - b) Sample from final outlet of Sewage treatment plant was collected on 11.12.2023 analysis results of parameters i.e. COD, BOD, TSS,

Total N were found exceeding the prescribed standards (Analysis reports enclosed as annexure-II).

- c) Sewage treatment plant was inspected by the Board's official on 11.01.2024 and some non compliance were observed during inspection (inspection report enclosed as annexure-III). sample from final outlet of Sewage treatment plant was also collected and analysis results of parameters i.e. COD, BOD, TSS, Total N were found exceeding the prescribed standards (Analysis report enclosed as annexure-IV).
- d) Accordingly, a show cause notice for intended Environmental Compensation was issued to the unit by this office vide letter dated 29.02.2024 (Copy Enclosed as Annexure-V).
- e) Besides, a letter was also issued to the Executive Engineer, Water Resources Department, Tonk regarding the demolition of open wells from which STP-treated water was being collected and used for agriculture purposes (Copy Enclosed as Annexure-VI).



Regional Officer



RAJASTHAN STATE POLLUTION CONTROL BOARD  
Plot No- D15, Near Ishwari Fruit Garden, New colony, Bundi  
Phone: 7073577728

Registered

File No : F(Tech)/Tonk(Tonk)/44(1)/2021-2022/635-636

Order No : 2023-2024/Bundi/3612 Dated 04/12/2023

Date: 04/12/2023

Unit Id : 71768

M/s Sewage Treatment Plant, Vill.-Soran, Tonk

Commissioner, Nagar Parishad, Near Ghanta Ghar, Tonk, Tonk

**Sub:** Refusal of Consent to Operate application under provisions of Air (Prevention & Control of Pollution) Act. 1981 and Water (Prevention & Control of Pollution) Act. 1974.

**Ref:** Your application No. **343470** dated 24/07/2023 for Consent to Operate

Sir,

Apropos above, it is to inform you that application for Consent to Operate for **Sewage Treatment Plant Vill Soran** situated at **Kharsra no 100, 101, 116/3, Village Soran Village Soran District Tonk Tehsil: Tonk District: Tonk** under reference is hereby refused under the provisions of Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for the reasons that:

- 1 The STP was inspected by Official(s) of the Board on 30.10.2023, and a show cause notice for intended refusal of CTO application was issued vide this office letter dated 06.11.2023 for the non-compliances mentioned therein.
- 2 Reply in response to the aforesaid notice was received on 17.11.2023, which has been found unsatisfactory due to the following reasons:-
  - (A) OCEMS system is not working and data of the same is not being transmitted to the RSPCB server.
  - (B) Flow meter and PTZ camera have not been configured with RSPCB server yet.
  - (C) Cleaning of SBR tanks was being performed in unscientific manner and reason/response received for the same is unsatisfactory.
  - (D) Results of the monthly sampling of the STP outlet for the months of September, October, November, December of 2022, and January, February, March, April, May, June, July, August, September, October & November of 2023 did not confirm to the prescribed standards.
- 3 Above observations show that the STP has been non complying with the provisions of the Air Act, the Water Act & the EP ACT.

Signature valid

Digitally signed by **Mansi Khandelwal**  
Date: 2023.12.04 11:39:34 IST  
Reason: Self signed  
Location





**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No- D15, Near Ishwari Fruit Garden, New colony, Bundi**  
**Phone: 7073577728**

**Registered**

**File No : F(Tech)/Tonk(Tonk)/44(1)/2021-2022/635-636**

**Order No : 2023-2024/Bundi/3612 Dated 04/12/2023**

**Date: 04/12/2023**

**Unit Id : 71768**

It may be noted that the industry's fresh application for grant of Consent to Operate, submitted soon after the refusal, shall not be treated as complete application unless it is supported with evidence-based proof for addressal of the issues/ reasons for the refusal of earlier consent application, and thus may again be refused without any further notice.

It is further to inform you that after refusal of Consent to Operate, you can not legally operate your plant.

**Yours sincerely,**

**RO**

Copy To -

1 Master File.

**Regional Officer**

**Signature valid**

Digitally signed by **Mansi Khandelwal**  
Date: 2023.12.04 11:39:34 IST  
Reason: Self signed  
Location:



**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 24)  
**Final Report**

Report No. : **6117**

Report On : **22/12/2023**

I hereby certify that I Dr Manoj Kumar Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 14/12/2023 from Dileep Kumar Meena, JEE, Bundi ,RSPCB Bundi a sample of Waste Water of M/S Sewage Treatment Plant, Vill.-Soran, Tonk , Plant - Sewage Treatment Plant Vill Soran [71768] ,Kharsra no 100, 101, 116/3, Village Soran , City- Village Soran District Tonk Tehsil- Tonk , District- Tonk Collected from final outlet of STP Collected on 11/12/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/12/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	N total mg/L	17.5
2	pH	7.39
3	Total Suspended Solids mg/l	172
4	Chemical Oxygen Demand (COD) mg/l	109
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	17.4
6	Phosphate (Total) as P mg/l	3.42
7	Faecal Coliform (MPN Technique) /100 ml	220

The condition of the seals, fastening and container on receipt was as follows : **Intact**  
Signed This On **22/12/2023**

*nik*  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Kota  
SPL-2A, Road no. 6, Indrapasth Ind. Area,  
Kota  
Phone: 0744-2490873

Regional Office

**Rajasthan State Pollution Control Board**

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

**Inspection Report - (First time detailed inspection or as And when detailed Inspection is required)**

(Under section 23 of the Water Act, Under Section 24 of The Air Act, 1981 And under section 10 of EP Act 1986)

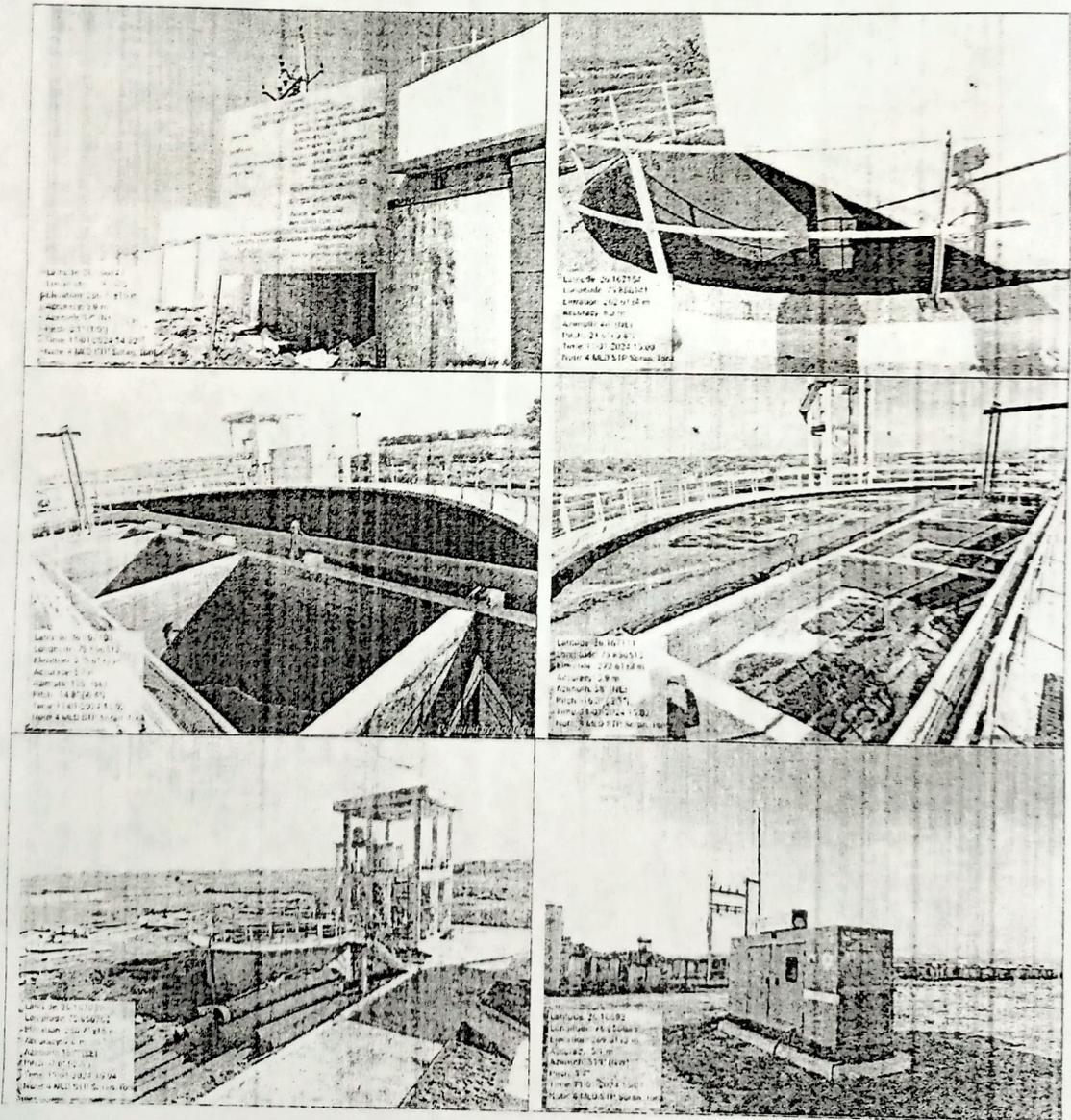
1.	a. Name of the STP:	M/s Nagar Parishad (STP -4 MLD)
	b. Address of the STP:	Vill- Soran, Tonk ( Raj)
	c. E-mail:	---
	d. Fax:	---
	e. Mobile:	9461044781
	f. Telephone:	---
2.	Date of Inspection:	11.01.2024
3.	Name and Designation of the person contacted:	Sh. Kapil Jain (Project Manager- EMS Ltd.)
4.	Date of commencement of the STP:	31.08.2021
5.	Capacity of the STP (in MLD):	4 MLD
6.	Category of Industry:	Red
7.	Status of Operation: Operational/Non-operational/Closed/Any other	Operational
8.	List of Trustee/Directors/Office bearers with addresses:	Commissioner Nagar Parishad Tonk
9.	Status of consent under Water Act, 1974:	<ul style="list-style-type: none"> <li>• CTO (Air/Water) dated 08.09.2021 was Valid upto 31.07.2023.</li> <li>• Application for renewal of CTO submitted on 24.07.2023 was refused on 04.12.2023 for the non-compliances mentioned therein.</li> <li>• As informed by the representative, they have applied for renewal of CTO again which is pending at pre screening cell.</li> </ul>
10.	Status of consent under Air Act, 1981:	
11.	Status of Authorization under H.W. (M and H) Rules-2009:	N.A.
12.	Main areas of city being catered by this STP:	Zone -2 of Tonk city.
13.	a.	<p>Sewage Treatment Plant(STP) Unit operation/ processes with details and status :-</p> <p><b>SBR Technology</b>  Inlet Sump → Coarse screen → Fine screen (2 Nos.) → Grit Chamber (2 Nos.) → SBR Tanks(2 Nos.) → Aeration  → Settling → Sludge holding tank → Sludge into centrifuge assembly (2 Nos )  → Decanting → Chlorine contact channel → Final outlet</p>
	b.	Operational Status of STP units at the time of inspection Operational
	c.	Metering system for incoming waste water Flow meter was provided after the Grit Chambers.

d.	Metering system for treated waste water	Not Provided
e.	Status and verification of logbooks for operation, electric meter/water meters/chemical consumption	Not Maintained properly.
f.	Status and verification of chemical dosing	Verified.
g.	Characteristics of treated waste water (as per site observation) pH, Temperature, Conductivity, Dissolved oxygen	pH- 8
14	Status and verification of recycle arrangement? If provided, details thereof with quantity, metering arrangement etc.	A overhead treated water storage tank of 500 KL capacity is provided for gardening in city area.
15	Total discharge per day:	At present Avg. 2.5 MLD.
16	Point of treated waste water discharge and ultimate receiving body	Point of discharge- Into Banas river Receiving body- Banas River
17	Details of D.G. set(Capacity in KVA)	160 KVA (1 no.)
18	Air and Noise pollution control measures on the D.G. sets	Yes
19	Details of water/waste water sample collected during inspection	Yes, from outlet of the STP. Part of the outlet sample was handed over to the representative, as per the office order dated 22.11.2022.
20	Details of air/emission sample collected during inspection	N.A.
21	Electric Service number	211311043547
22	Water Service number	-----
23	Any other relevant information:	
	<p>a. OCEMS has been installed at STP and configured with the RSPCB server. A part of the OCEMS system was not working hence data is not being transmitted to RSPCB server. The representative informed that defected part will be sent abroad for replacement till then data will no be transmitted to the server.</p> <p>b. PTZ camera has been installed but the same has not been configured with the RSPCB server. The representative informed that the fiber line is not available in that area hence it could not be configured with the server.</p> <p>c. Nagar Parishad has given O&amp;M to M/s EMS Ltd..</p> <p>d. Some part of treated waste water was being used by the nearby farmers from the manhole of treated water pipe line.</p> <p>e. During inspection, final discharge point of treated water was also visited which was falling into Banas River.</p> <p>f. Banas is a <del>perennial</del> <sup>Seasonal</sup> river. During visit there was no water in the river although some ditches of water coming from the STP were observed in catchment of the Banas.</p> <p>g. Some farmers have fitted their water pumps in these ditches and carrying out this water for agriculture purpose.</p>	

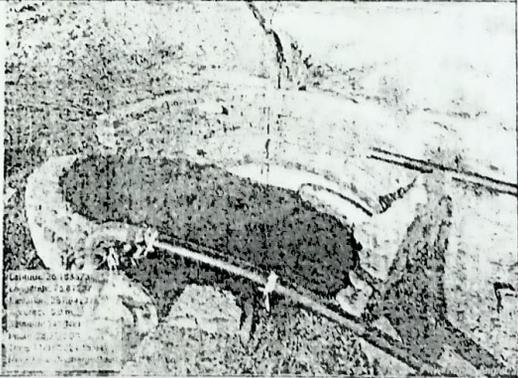
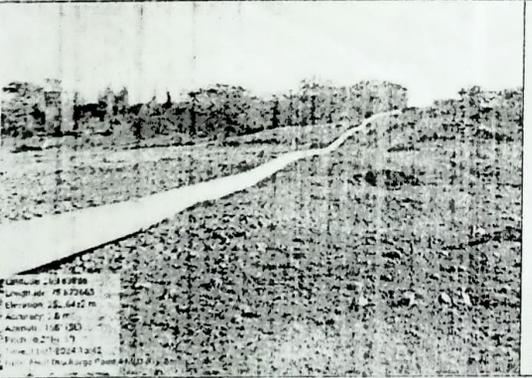
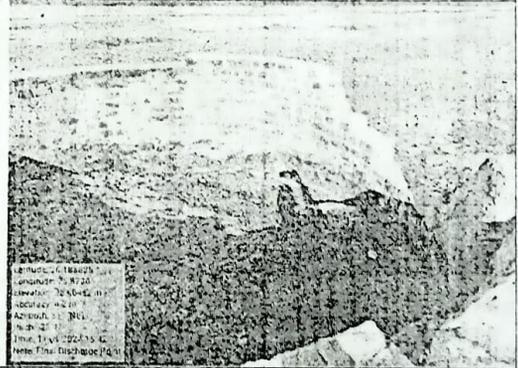
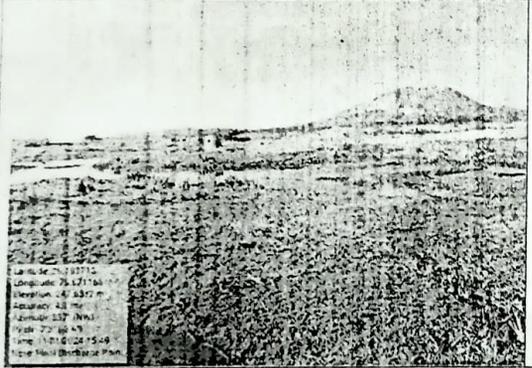
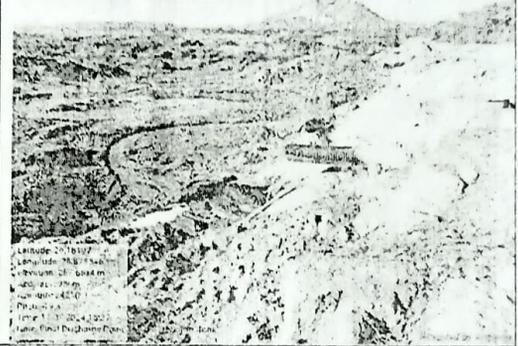
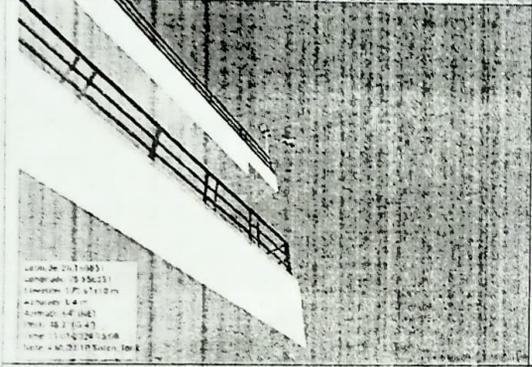
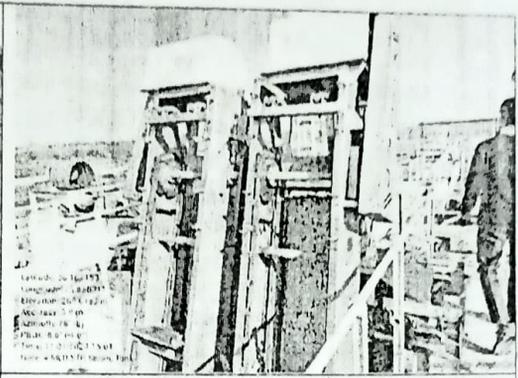
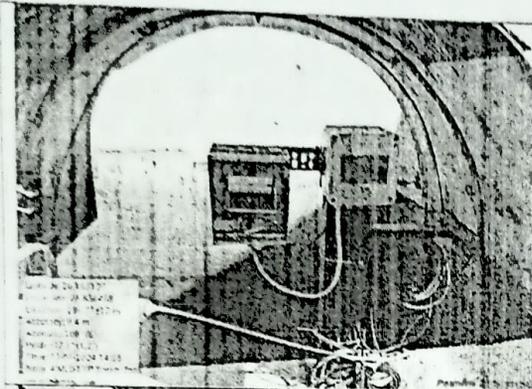
*CPT*

- h. An open well was also observed in the river in which this water was filled by lying down pipes and a water pump was also fitted.
- i. Another open well in the river was filled with the sand and gravels. A pipeline of STP treated water was laid down up to this well although water was not coming in this line and well was found dry. The representative was advised to remove this line from the well.
- j. Result of the sample collected from the outlet of the STP on 11.12.2023 does not confirm to the prescribed standard. (Copy enclosed)

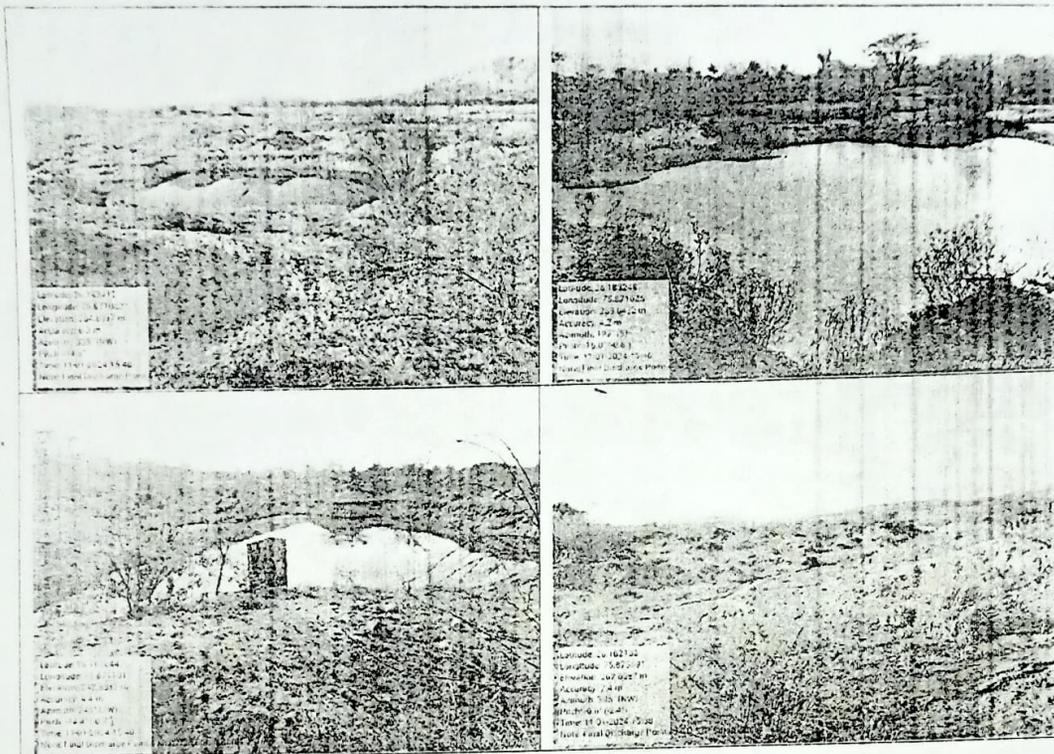
24	Compliance of CTE/ CTO/ Undertaking/ Bank Guarantee if any	As above.
25	Any deviation from earlier CTO	No
26	Any deviation from observations from previous inspection report in permanent features	No
27	Specific non-compliances, (if any) observed during inspection:	As above.



*Cpt*



*Copy*



*Cpt*

(Jitendra Kumar Chaturvedi)  
AEE

C/s

*Nidhi*  
(Nidhi Khandelwal)  
SEE & RO

15  
FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
 (See Rule - 24)  
**Final Report**

Report No. : **6161**Report On : **24/01/2024**

I hereby certify that I **Dr Manoj Kumar Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **12/01/2024** from **Jitendra Kumar Chaturvedi, JEE, Bundi ,RSPCB Bundi** a sample of **Waste Water** of **M/S Sewage Treatment Plant, Vill.-Soran, Tonk , Plant - Sewage Treatment Plant Vill Soran [71768] .Kharsra no 100, 101, 116/3, Village Soran , City- Village Soran District Tonk Tehsil- Tonk , District- Tonk** Collected from **final outlet of STP** Collected on **11/01/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **24/01/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	N total mg/L	16.57
2	pH	7.58
3	Total Suspended Solids mg/l	39
4	Chemical Oxygen Demand (COD) mg/l	126
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	31.2
6	Phosphate (Total) as P mg/l	0.58
7	Faecal Coliform (MPN Technique) /100 ml	210

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **24/01/2024**

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Regional Office Kota  
 SPL-2A, Road no. 6, Indrapasth Ind. Area,  
 Kota  
 Phone: 0744-2490873



# Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)

Regd. Post

No. RPCB/RO Bundi/TI-248/2280

Date: 29/2/24

**Commissioner,**

**Nagar Parishad, Tonk**

**Email : - [nptonk@gmail.com](mailto:nptonk@gmail.com)**

Sub: Show cause notice for intended imposition of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 in compliance of orders of the Hon'ble NGT, Principal Bench, New Delhi order dated 05.12.2023 in the matter of Syed Amir Faruk Vs State of Rajasthan.

Ref: - Hon'ble NGT, Principal Bench, New Delhi order dated 05.12.2023 in the matter of Syed Amir Faruk Vs State of Rajasthan.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. **And whereas, Sewage Treatment Plant of 4.0 MLD Capacity is being operated at Village – Soran, Tehsil – Tonk, District -Tonk.**
4. **And whereas, Consent to Operate application of STP was refused by the State Board vide letter dated 04.12.2023 for following reasons:-**
  - i. The OCEMS system is not working and data of the same is not being transmitted to the RSPCB server.
  - ii. Flow meter and PTZ camera have not been configured with RSPCB server yet.



# Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)

Regd. Post

- iii. Cleaning of SBR tanks was being performed in unscientific manner and reason/response received for the same is unsatisfactory.
  - iv. Results of the monthly sampling of the STP outlet for the months of September, October, November, December of 2022, and January, February, March, April, May, June, July, August, September, October & November of 2023 did not confirm to the prescribed standards.
5. **And whereas, Sewage treatment plant was inspected by the State Board's Official on 11.01.2024 and observed that:-**
- i. A part of OCEMS system was not working hence data is not being transmitted to RSPCB server.
  - ii. PTZ camera has been installed but the same has not been configured with the server.
  - iii. During inspection it was observed that STP treated water is being discharged in River Banas which is not confirming the prescribed standards. Some farmers using this water for agriculture purpose.
  - iv. Result of sample collected from outlet of STP on 11.12.2023 does not confirm the prescribed standards.
6. **And whereas, sample from final outlet of STP was collected during inspection on 11.01.2024 and analysis results does not confirm the prescribed standards.**
7. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and for performance of functions under the Act intends to impose environmental compensation against Nagar Parishad Tonk.



18  
Regional Office



# Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)

Regd. Post

In view of the above, this show cause notice is being issued as to why the environmental compensation may not be imposed against Nagar Parishad Tonk. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **15.03.2024** failing which the environmental compensation shall be imposed without any further notice to you in the matter.

(Amit Soni)

Sr. Env. Engineer &  
Regional Officer

Regional Office

## Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)

क्रमांक :- रा.प्र.नि.म./क्षे.का.बून्दी/TI-248/216P

दिनांक : 7/2/24

आधिशाषी अभियंता,  
जल ससाधन विभाग,  
टोंक ।

विषय :- ग्राम ठिकरिया, टोंक के निकट बनास नदी में स्थित कुँओं को नष्ट करवाने  
बाबत।

- संदर्भ :- 1. माननीय राष्ट्रीय हरित प्राधिकरण के प्रकरण OA 618/2023 सैयद  
आमिर फारूक बनाम राजस्थान सरकार में पारित आदेश दिनांक  
05.12.2023 (प्रति संलग्न)।  
2. इस कार्यालय द्वारा STP- 4 MLD ग्राम सोरन जिला टोंक का निरीक्षण  
दिनांक 11.01.2024 ।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण के संदर्भित  
आदेश दिनांक 05.12.2023 (प्रति संलग्न) के क्रम में इस कार्यालय के अधिकारियों द्वारा STP -  
4 MLD ग्राम सोरन, जिला टोंक एवं इसके अंतिम निस्त्राव बिंदु जो कि ठिकरिया गांव में  
बनास नदी के निकट स्थित है, का दिनांक 11.01.2024 को निरीक्षण किया गया।

निरीक्षण के दौरान यह पाया गया कि बनास नदी के बहाव क्षेत्र में कुँआ स्थित है  
जिसमें किसानों द्वारा STP उपचारित जल को संग्रहित कर कृषि कार्य में उपयोग किया जा रहा  
था।

उक्त कुँए में अनुपचारित जल के निस्त्राव की स्थिति में भूमिगत जल के सीधे दूषित  
होने की संभावना को नकारा नहीं जा सकता है। अतः आपसे निवेदन है कि उक्त कुँए को नष्ट  
करने सहित संबंधित किसानों को पाबंद करने की कार्यवाही कर दिनांक 20.02.2024 तक इस  
कार्यालय को अवगत कराने का श्रम करें जिससे नियत अवधि के भीतर माननीय राष्ट्रीय  
हरित प्राधिकरण के समक्ष कार्यवाही रिपोर्ट प्रस्तुत की जा सके।

संलग्न :- उपरोक्तानुसार

भारतीय।

(निधि खण्डेलवाल)

वरिष्ठ पर्या. अभियंता  
एवं क्षेत्रीय अधिकारी